

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A.SR/ 3985/97

Date of decision: 10-12-1997

C.A.No. 1648 of 1997.

Between:

1. D. Satyanarayana
2. P. Sreenivasa Rao
3. B. Srinivas
4. K. Praveen Kumar
5. Lingampally Siva Kumar
6. M. Bhaskar
7. B. Narsimha Reddy

.. Applicants

a n d

1. Director,
Composite Product Development
Centre(C.P.D.C.)
Central Govt. Department,
Vignanakanchi, Near R.C.I.
Pahadishareef,
Hyderabad
Rangareddy Dist.
2. The District Employment Officer,
Rangareddy District Employment Exchange,
Srinagar Colony,
Punjagutta,
Hyderabad.

.. Respondents

Counsel for the applicant : Shri K. Nageswar Reddy

Counsel for the respondents: Shri V. Rajeswara Rao

Shri P. Naveen Rao.

Coram:

Hon'ble Shri H. RAJENDRA PRASAD, Member (A)

Hon'ble Shri B.S.JAI PARAMESHWAR, Member (J)

Jai

O R D E R

(Per Hon'ble Shri B.S. Jai Parameshwar, M(J)

Heard Shri K. Nageswar Reddy, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. There are seven applicants in this OA. They are aspirants for the post of Helper and Clerk under Respondent No.1. It is stated that the respondent No.1 had requested respondent No.2 to sponsor candidates for filling up of the said post. Applicants claims to have registered their names with respondent No.2.

3. The applicants relying upon the decision of the Hon'ble Supreme Court of India, in the case of Excise Superintendent, Malkapatnam, Krishna District vs. K.B.N. Visweswara Rao & Ors., 1996(6) SCALE 676 pray for a direction to respondent No.2 to consider their candidature for the above said post even though their names have not been sponsored by respondent No.2.

4. Hence we issue the following direction:
Respondent No.1 should admit the applicants for the selection in case they furnish applications seven days in advance prior to the date of selection.

Jai

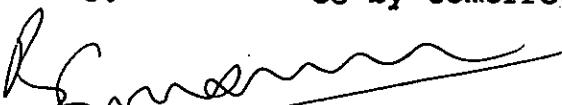
..3/-

19
- : 3 :-

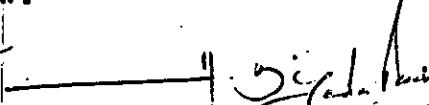
If they are found eligible, the respondent No.1 should process further and take necessary action.

5. With the above direction the OA is disposed of.

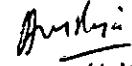
6. CC by tomorrow.


(B.S.JAI PARAMESHWAR)
Member (J)

10.12.97


(H. RAJENDRA PRASAD)
Member (A)

Date: 10-12-1997
Dictated in the open court


Amulya
11-12-97
DCC.

O.A.1648/97

To

1. The Director, Composite Product Development Centre(CPDC)Central Govt.Dept., Vignanakanchi, Near R.C.I. Pahadishareef, Hyderabad, Rangareddy Dist.
2. The District Employment Officer, Rangareddy Dist.Employment Exchange, Srinagar Colony, Punjagutta, Hyderabad.
3. One copy to Mr.K.Nageswar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy

8. One copy to Mr. P. N. Rao, Addl. CGSC, CAT.Hyd.

pvm

16/12/97 C.C. - lodger
16/12/97

I.C. 52

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

The Hon'ble Mr. B. S. Jaiparameswar M(O)

DATED: 10-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.NO.

in
O.A. No. 1648/97

T.A. No.

(W.R.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DESPATCH

15 DEC 1997

HYDERABAD BENCH